

IN THE HIGH COURT OF JHARKHAND AT RANCHI

A.B.A. No.1652 of 2021

Ratnesh Verma Petitioner
Versus
The State of Jharkhand Opposite Party

CORAM : HON'BLE MR. JUSTICE ANIL KUMAR CHOUDHARY

For the Petitioner : Mrs. J. Mazumdar, Advocate
For the State : Mr. P. D. Agrawal, Addl.P.P

Order No.02 Dated- 05.04.2021

Heard the parties through video conferencing.

Apprehending his arrest in connection with Barora P.S. Case No.14 of 2017 corresponding to G.R. No.684 of 2017 instituted under Sections 414, 34 of the Indian Penal Code and Section 30 of the Coal Mines (Nationalization) Act, the petitioner has moved this Court for grant of privileges of anticipatory bail.

Learned counsel appearing for the petitioner submits that the allegation against the petitioner is that the petitioner is the owner of the vehicle bearing registration No. WB 37C 5144 which was running under the fake registration No. JH 10AE 1195 and the same was involved in illegal transportation of coal. It is submitted that the allegation against the petitioner is false. It is next submitted that the petitioner had no information about his vehicle being involved in any illegal activity. Drawing attention of this Court towards para-14 of the instant bail application, learned counsel for the petitioner submits that the petitioner has no criminal antecedent. It is lastly submitted that the petitioner is ready and willing to co-operate with the investigation of the case and to furnish sufficient security including cash security. Hence, it is submitted that the petitioner be given the privileges of anticipatory bail.

Learned A.P.P appearing for the State opposes the prayer for anticipatory bail of the petitioner.

Considering the submissions of learned counsels and the facts and circumstances stated above, I am inclined to grant privileges of anticipatory bail to the petitioner. Accordingly, the petitioner is directed to surrender in the Court of learned J.M.-1st Class, Dhanbad within six weeks from today and in the event of his arrest or surrendering, he will be enlarged on bail on depositing **Rs.12,000/- (Rupees twelve thousand) as cash security** and on furnishing bail bond of Rs.25,000/- (Twenty five thousand) with two sureties of the like amount each to the

satisfaction of learned J.M.-1st Class, Dhanbad in connection with Barora P.S. Case No.14 of 2017 corresponding to G.R. No.684 of 2017 **with the condition that he will co-operate with the investigation of the case and appear before the investigating officer as and when noticed by him and furnish his mobile number and photocopy of the Aadhar Card with an undertaking that he will not change his mobile number during the pendency of the case** and subject to the conditions as laid down under Section 438(2) of the Code of Criminal Procedure.

(Anil Kumar Choudhary, J.)

Animesh/